

**(2024) 01 TP CK 0023**

**Tripura High Court- Agartala**

**Case No:** Bail Application 29 Of 2023

State Of Tripura

APPELLANT

Vs

Manik Lal Das

RESPONDENT

---

**Date of Decision:** Jan. 22, 2024

**Hon'ble Judges:** Arindam Lodh, J

**Bench:** Single Bench

**Advocate:** Raju Datta, S. Chakraborty, S. Lodh

---

### **Judgement**

Arindam Lodh, J

Heard Mr. Raju Datta, learned P.P. appearing for the applicant-State. Also heard Mr. S. Chakraborty and Mr. S. Lodh, learned counsel appearing for the respondent.

This is an application filed by the applicant-State for cancellation of bail of the accused-respondent.

When the matter is called out, Mr. Datta, learned P.P. has sought for an adjournment.

Prayer stands allowed.

List the matter on **01.02.2024**.